IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No. 963 of 2013

Bishwanath Sahu @ B.N. Sahu … Appellant

Versus

The State of Jharkhand through C.B.I. … Respondent

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Abhishek Kumar, Advocate
For the C.B.I. : Mr. Nitu Sinha, Spl. P.P.

Order No.03 Dated- 26.06.2020

Heard the parties through video conferencing.

The learned counsel for the appellant submits that the appellant Bishwanath Sahu @ B.N. Sahu has expired on 18.12.2015 and he has forwarded a copy of the death certificate of the appellant issued by the Registrar Birth and Death Municipal Corporation, Ranchi, to the Court Master of this court through WhatsApp.

The hard copy of the death certificate be kept in record and the Court Master has also forwarded a copy of the same to Mrs. Nitu Sinha, learned counsel for the C.B.I.

Mrs. Nitu Sinha, learned counsel for the C.B.I. submits that she does not dispute the death of the appellant.

Considering the fact that as there is no prayer by any near relative of the appellant for leave to continue this appeals hence, this appeal abates upon the death of sole appellant.

(Anil Kumar Choudhary, J.)

Sonu-Gunjan/